CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE- 560 038.

Dated: 25 JAN 1995

APPLICATION NO:

1611 of 1994.

APPLICANTS:- Sri.H.S.Lamani,

V/S.

RESPONDENTS:-The Director, Census Operation in Karnataka, Bangalore and three others.,

Te

- Dr.M.S.Nagaraja, Advocate, No.11, Second Floor, First Cross, Sujatha Complex, Gandhinagar, Bangalore-560 009.
- 2. Sri.M.Vadudeva Rao, Addl CGSC., High Court Bldg, Bangalore-1.

Subject:-

Ferwarding of copies of the Order passed by the Central Administrative Tribunal, Bangalere.

Please find enclosed herewith a copy of the ORDER/ STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above mentioned application(s) on 16-01-1995

Jesusoloni acloris

01

DEPUTY REGISTRAR
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

ORIGINAL APPLICATION No.1611/1994

MONDAY, THIS THE 16TH DAY OF JANUARY. 1995

SHRI JUSTICE P.K. SHYAMSUNDAR VICE CHAIRMAN

SHRI T.V. RAMANAN .. MEMBER (A)

Sri H.S. Lamani, Aged 28 years, S/o Sri S. Sakrepe, Abbieh Reddy Building, G.P. Palya, 7th Main, Hosur Main Road, Bangalore - 560 068.

Applicant

(By Advocate Dr. M.S. Nagaraja)

Vs.

- 1. The Director. Census Operation in Karnataka, 21/1, Mission Road, Bangalore - 560 027.
- 2. The Deputy Director of Census Operations in Karnataka, 21/1, Mission Road, Bangalore - 560 027.
- 3. Registrar General of India, Ministry of Home Affairs. Government of India, 2-A, Mansingh Road, New Delhi.
- 4. Union of India, represented by Secretary to Govt., Ministry of Home Affairs, Government of India, New Delhi.

Respondents

...2..

(By Advocate Shri M. Vasudeva Rao, Addl. Central Govt. Stg. Counsel)

ORDER

Shri Justice P.K. Shyamsunder, Vice Chairman:

Werfound that this to be a case wherein the applicant had approached this Tribunal on an earlier occasion in O.A. No. 1005/93, which was dismissed by an order made on 19.1.1994. It is enough to note that the applicant has sought for the same

¥. P

(The star of a

relief and is impugning the self same order upheld already earlier. Surprisingly, he has made a statement in this application that he had not filed any application earlier nor gone to any other Court of law or any other authority or any other bench of this Tribunal, etc. We, however, find that statement to be not true, since he was one of the parties in the O.A. which stood dismissed on merits by an order made on 19.1.1994.

The aforesaid instance referred to was brought to the notice of Dr. Nagaraja, who says that it was done without his knowledge and he regretted very much for the wrong statement. He, therefore, sought leave to withdraw this application albeit having according to him, a good case on merits and thinks that the impugned order is invalid since it was made by a person other than the appointing authority. That is an aspect, we do not think it appropriate to consider at this point. We accede to his request to withdraw this application and dismiss it as withdrawn.

Sd-

(T.V. RAMANAN)

Sd-

(P.K.SHYAMSUNDAR)



Section Officer
Central Administrative Tribunal
Bangalore Bench
Bangalore

TRUE COPY